Cochin

Written Answers

*117. SHRI P. K. KUNJACHEN: DR. K. MATHEW KURIAN: SHRI V. VISWANATHA MENON:

Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

- (a) whether it is a fact that a sum exceeding Rs. 2 crores has already been spent tor the Super Tanker Oil Terminal Project at Cochin port;
- (b) whether cost estimates are likely to increase substantially due to delay on the part of the Central Government in according expenditure sanction for the project;
- (c) if so, what steps Government have taken to expedite financial sanctions for the Project ?

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI KAMALAPATI TRIPATHI): (a) The Cochin Port has so far spent Rs. 143 lakhs for the Super Tanker Oil Terminal Project.

- (b) The increase in cost estimates of the Project will depend on the trend of prices prevailing in future years.
- (c) The detailed project report prepared by the Consultants is under consideration in consultation with the concerned authorities.

Ribats built by Indians in Saudi Arabia

*118. SHRI MAOSOOD ALI KHAN: SHRI KHURSHED ALAM KHAN:

> SHRI MOHAMMED USMAN ARIF:

SHRI IBRAHIM KALANIYA: SHRI QASIM ALI ABID:

Will the Minister of EXTERNAL AF-FAIRS be pleased to refer to the answer to Unstarred Ouestion 385 given in Rajya Sabha on the 26th July, 1974 and state:

(a) whether it is a fact that most of the Ribats set up by the Indians in Saudi

Super Tanker Oil Terminal Project at Arabia are now in the possession of Saudi Arabian caretakers, who let out accommo-Ribats and utilise the dation in those amount collected for their own purpose:

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(b) if so, whether Government propose to take up the matter with the Saudi Alabian Government to ascertain the number of such Ribats and ensure that they are utilised for the purpose for which they were originally constructed ?

THE MINISTER 0F EXTERNAL AFFAIRS (SHRI Y. B. CHAVAN) : (a) and (b) The existence of many Ribats, whether they are recognised as Ribats under Indian and Saudi law and whether they may have been endowed or set up by Muslims of India, has been the subject of detailed investigations involving the tracing of ald records and correspondence, exinformation with the Saudi changes of Arabian authorities and other concerned organisations. Under Saudi Arabian law, the Nazirs (Managers) should be Saudi nationals. The primary responsibility for the proper running of such Ribats rests with the heirs of the Indian endowers and their Nazirs in Saudi Arabia. Government for its part seeks to persuade the heirs to ensure the aministrative efficiency these institutions and encourages them to take an active interest in maintaining and utilising them for the purpose they were originally created, in cooperation of the Saudi authorities.

Indo-U.K. relations

*119. SHRI BHUPESH GUPTA: SHRI V. VISHWANATHA MENON: SHRI J. S. ANAND: SHRI S. G. SARDESAI : SHRI B. D. BARMAN:

Will the Minister of EXTERNAL AF-FAIRS be pleased to state:

- (a) whether there has been any exchanges of letters between the Government of India and the British Government over India's explosion of nuclear device on May 18, 1974; and
 - (b) if so, the details thereof?